

HC permits BMTC to go ahead with tender process to procure 840 buses

The Hindu Bureau
BENGALURU

The High Court of Karnataka on Monday permitted the Bangalore Metropolitan Transport Corporation (BMTC) to go ahead with the tender process for procuring 840 buses while taking note that the corporation was introducing disabled-friendly features in buses in a phased manner.

A Division Bench, comprising Chief Justice Prasanna B. Varale and Justice Ashok S. Kinagi, passed the order while admitting the petition filed by Sunil Kumar Jain, a 48-year-old person with disability and a chartered accountant.

Stating that certain issues raised by the petitioner on implementation of technical norms to make the BMTC buses disabled-friendly require consideration, the Bench said that no interim order is required to be passed at this stage as the BMTC is enforcing the guidelines to make the public transport buses disabled-friendly.

The petitioner claimed that BMTC, in its tender, had prescribed that the height of the bus chassis has to be 1,000 mm and this height is contrary to the technical requirement to keep the height between 400 mm and 650 mm, as per norms to make the buses disabled-friendly.

It was also complained in the petition that no provision to provide a wheelchair boarding device at one of the doorways was made in the tender, while also stating that the tender features violate the provisions of the motor vehicles rules amended in terms of the Rights of the Persons with Disability Act, 2016.



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HIGH COURT OF KARNATAKA

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PERSONAL

CHANGE OF NAME

I, YOGESHWARI, R/o No.5/1, N S Iyengar Street, Seshadripuram, Bengaluru-560020 have changed my name to Geetha Satish Kumar vide affidavit dt. 13.03.2023 sworn before Notary Smt.A.Manjula, B'lore

I, ROOHI Fathima, D/o Abdul Hussain Dhanaliwalla, R/o No.35/1-1, Safina Insar, Opp. MICO Back West Gate, Chinnar Palya, Bangalore-560030 have changed my name from Roohi Fathima to Ruhi Fathima vide affidavit dated 11-03-2023 before Notary K.V.Mani, Bengaluru.

WE, BHASKAR.N and Divya, R/o No.903, 8th Main, Yamuna River Road, Srinagar, Banashankari, Bengaluru-560050 have changed our son's name from Jeevan B.Gowda to Jashvik B vide affidavit dated 09-03-2023 before Notary K.S.Giridhar, Bengaluru.

AFFIDAVIT

I, AKILA .M. W/o. Nirmal Kumar, Aged about 28 years, Residing at No. 29, 2nd Cross, New Cordial School Road, Sullapuradamma Layout, Nagadevanahalli, Bangalore - 560 056, do hereby declare that, in my S.S.L.C. Marks Card my mother name has been mentioned as SURUTISHWARI instead of SURULISHWARI M by oversight. My mother correct name is SURULISHWARI M only, which has been mentioned in my mother's PAN Card and Aadhar Card. Vide affidavit dated 04.03.2023 sworn to before VI Addl. Chief Metropolitan Magistrate, Bangalore.

LEGAL NOTICE

BEFORE THE HON'BLE PRINCIPAL SUB COURT, THIRUVANANTHAPURAM OS 56/2021

Plaintiff : M/s Electronic Technology Park, Kerala (Technopark), Technopark Campus, Kazhakkuttom, Thiruvananthapuram represented by its Secretary-Registrar, Mr. Sreevalsan S., aged 60 years S/o Shri Kasavan, Sreerangam, Sreerangam, Arasumoodu, Kulathoor P.O., Atitpra, Thiruvananthapuram.
Defendants 2 & 3 : 1. Durga Prasad Shetty (Director as it is claimed), M/s. Arava Med Data Infotech Pvt.Ltd. No.29-1, 1ST A Main Road Alamanand A Colony, Sultan Palaya, Bangalore-560032, Karnataka. Also at No. 813, 3rd Floor, AECIS Layout, C-Block, 2nd Main Road, Kundana Halli, Bangalore-560003, 2) Niveditha Durga Prasad Shetty (Director as it is claimed), M/s. Arava Med Data Infotech Pvt.Ltd. No.29-1, 1ST A Main Road Alamanand A Colony, Sultan Palaya, Bangalore-560032, Karnataka. Also at No.813, 3rd Floor, AECIS Layout, C-Block, 2nd Main Road, Kundana Halli, Bangalore-560003

It is intimated to the 2nd and 3rd Defendants of the above suit. The summons issued by this Hon'ble Court to you in this case was returned unserved. The said case is posted on 01/04/2023. You have hereby directed to appear in person or through your Counsel duly instructed on the said date at 11 A.M. before the Hon'ble Court, failing which you will be declared ex parte and matter will be decided in your absence. (By Order) (Sd/-)

Counsel for the Plaintiff A.Abul Kharim.

PUBLIC NOTICE

CHANGE OF NAME

I, BINU ALEX aged 53 years, son of Mr.A.N.Alex, residing at No.111, 2nd Cross, Vastu Layout, Near Govt. School, Kudlu, Bangalore 560068 Aadhaar No.8968 2514 5628 hereby inform the General Public that, two original GPA's, both dated 15.12.2019 executed by Ms. Christine Thomas & Mr.Jerrin Thomas, children of Mr.Thomas K.V. Thomas, in favour of Mr. Radhakrishna K.V., son of Mr.K.V. Bhat, in respect of the property bearing Municipal No.8 (Old Site No.20, Property No.7/1, VP Khata No.556 & HL No.518/3), situated at 5th 'C' Cross, Muneshwara Swamy Extension, Ejipura, Begur Hobli, Bangalore South Taluk, PID No.88-192-8, measuring 1101 sq.ft. with residential building having 1780 sq.ft. of built-up area, is lost on 25.12.2022 at 10 am, while carrying it in my bag & travelling on my bike, from my aforesaid residence to Koramangala. I have filed Police Complaint on 11.03.2023 vide Lost Report No.0497467/2023 dated 11.03.2023 regarding the lost GPA's. If there is any dispute or claim over the said property/GPA's, you may inform me within 10 days from the date of this notice & if the original is found, inform me at the address mentioned herein. Mr.Binu Alex (Mob. 9845021318)



ಕರ್ನಾಟಕ ಸರ್ಕಾರ
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ರಂಗಸ್ಥಳೀಯತೆ/ಬಾಗಲಕೋಟೆ/ಕಿ-2.3/ಬೆಂಗಳೂರು/2012-23/3158 ದಿನಾಂಕ: 10-03-2023

ಅಲ್ಪಾವಧಿ ಇ-ಪ್ರೋಕ್ಯೂರಮೆಂಟ್-ಬೆಂಗಳೂರು ಪ್ರಕಟಣೆ
ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಮಾನ್ಯ ರಾಜ್ಯಪಾಲರ ಪರವಾಗಿ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರ, ಗ್ರಾಮೀಣ ಕುಡಿಯುವ ನೀರು ಮತ್ತು ನೈರ್ಮಲ್ಯ ವಿಭಾಗ, ಬಾಗಲಕೋಟೆ ರವರಿಂದ ಕುಡಿಯುವ ನೀರು ಕಾಮಗಾರಿಗಳಿಗೆ ಅರ್ಹ ಗುತ್ತಿಗೆದಾರರಿಂದ ಬೆಂಗಳೂರು ಅಪ್ರಾನ್ವಯಿಸಲಾಗಿದ್ದು, ವಿವರ ಈ ಕೆಳಗಿನಂತಿದೆ.

Bagalkot Taluka
1) Indent No- 55879 (Gaddanakeri) APT- 153.10 Lakhs CALL-3
Hungund Taluk (SDP)
1) Indent No- 60981 (Hadagali) APT- 6.35 Lakhs
2) Indent No- 60980 (Hemawadagi) APT- 5.93 Lakhs
3) Indent No- 60979 (Koppa SM) APT- 5.93 Lakhs
4) Indent No- 60976 (Chinnapur ST Vlg ilkal tq) APT- 6.77 Lakhs
5) Indent No- 60983 (Basavanali) APT- 12.13 Lakhs
6) Indent No- 60985 (Indavar) APT- 9.32 Lakhs
7) Indent No- 60988 (Muganur) APT- 24.57 Lakhs
8) Indent No- 60982 (Hagedal) APT- 5.93 Lakhs
9) Indent No- 60991 (Chikkadapur) APT- 16.94 Lakhs
10) Indent No- 60993 (Amblikoppa) APT- 15.25 Lakhs
11) Indent No- 60491 (Sulebhavi) APT- 23.66 Lakhs
12) Indent No- 60994 (Bheemanagad&Upnal) APT- 12.65 Lakhs
1) ಬೆಂಗಳೂರು ಅರ್ಜಿ ಬಿಡುಗಡೆ ಮತ್ತು ಇ-ಪ್ರೋಕ್ಯೂರಮೆಂಟ್ ಪ್ರಕಾರ
2) ಬೆಂಗಳೂರು ಪಾಲಿಕೆ ಸಲ್ಲಿಸಿದ ಅಂತಿಮ ದಿನಾಂಕ: 17-03-2023 ಸಾಯಂಕಾಲ 4.30 ಗಂಟೆಯ ವರೆಗೆ Indent No-55879 ಕಾಮಗಾರಿಗೆ ಮಾತ್ರ
3) ಬೆಂಗಳೂರು ಪಾಲಿಕೆ ಸಲ್ಲಿಸಿದ ಅಂತಿಮ ದಿನಾಂಕ: 20-03-2023 ಸಾಯಂಕಾಲ 4.30 ಗಂಟೆಯ ವರೆಗೆ ಅಂತಿಮ ದಿನಾಂಕ: 18-03-2023 ಸಾಯಂಕಾಲ 5.30 ಗಂಟೆಯ ವರೆಗೆ.
4) ಹೆಚ್ಚಿನ ವಿವರಗಳಿಗಾಗಿ ಅಂತರ್ಜಾಲದಲ್ಲಿ ನೋಡಬಹುದಾಗಿದೆ. ವಿಳಾಸ www.eproc.karnataka.gov.in ಸಹ/ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರ, ಗ್ರಾಮೀಣ ಕುಡಿಯುವ ನೀರು ಮತ್ತು ನೈರ್ಮಲ್ಯ ವಿಭಾಗ, ಬಾಗಲಕೋಟೆ.

SCHEDULE - I, FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF CHAMUNDI CREDIT AND FINANCE LIMITED		
1. Name of Corporate Person	Chamundi Credit And Finance Limited	
2. Date of Incorporation of Corporate Person	23/04/1982	
3. Authority under which corporate Person is Incorporated/ registered.	RoC Bengaluru, Ministry Of Corporate Affairs	
4. Corporate Identity Number/ Limited Liability Identity Number of Corporate Person	U85110KA1982PLC004739	
5. Address of the Registered Office and Principle Office (If any) of Corporate Person	No.71/1, 1 st Floor, Near R.V Road Circle, R.V Road, Bengaluru, Karnataka-560004	
6. Liquidation Commencement Date of Corporate Person	13.03.2023	
7. Name, address, E-mail Address, Telephone Numbers and the Registration Number of the Liquidator	ABHIJITH C #886, 1st Floor, South End F Cross, Jayanagar 9th Block, Bangalore South, Near Ragigudda Temple, Bangalore, Karnataka-560069. Email: acs.abhi@t@gmail.com (M): 9986700338 IBBI Registration Number: IBBI/IPA-002/IP-N01246/2022-2023/14234	
8. Last date for submission of claims	12.04.2023	
Notice is hereby given that the Chamundi Credit And Finance Limited has commenced voluntary liquidation on 13 th March 2023. The stakeholders of Chamundi Credit And Finance Limited are hereby called upon to submit a proof of their claims, on or before 12.04.2023 to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. ABHIJITH C Date : 14.03.2023. Liquidator, IBBI Registration Number: IBBI/IPA-002/IPN01246/2022-2023/14234 Place: Bengaluru		



